

National Company Law Tribunal

Allahabad Bench

CP NO. 40/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE COMPANY: M/s. TV 18 Broadcast Ltd Vs. Maharana

SECTION OF THE COMPANIES ACT/I & B CODE: Infrastructure & professional 433/434 of the Companies Act, 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	KULDEEP SINGH	STA	O.L.	K. Singh
2.	Himanshu Rai	Adv.	Pet.	H. Rai

CP No. 40/2016

None for the petitioner. Sh. Kuldeep Singh proxy for the OL representing the Central Govt. In the present matter the ROC, Kanpur has already submitted its report. Further, the office of the OL does not wish to file any further comment/affidavit on behalf of the RD(NR)/Central Govt.

The present petition is received as a transferred case from the Hon'ble Allahabad High Court which is filed under Section 433/434 of the Companies Act of 1956 and now to be read with corresponding provisions of the Companies Act of 2013, which now have been substituted with the relevant provision of the I & B Code.

Keeping in view of such statutory changes, the present petition may not continue before this Court as being infructuous till a fresh petition is filed in accordance with law under the provision of the I & B Code, 2016 or it is suitably amended.

Since, today there is no representation from petitioner side. The matter is pass over for passing a consequential order.

Later on

Sh. Himanshu Rai, Advocate for petitioner appears before this Court. At the request, the case is fixed for the offer/comments of the ROC as well as to file necessary memo, inconformity with the relevant provision of the Companies Act 2013, which now stands substituted with the provision of the I & B Code, 2016.

The matter be listed on 20th December, 2017.

Dated:07.12.2017

H.P. Chaturvedi, Member (Judicial)

Typed by:
Md. Zaid
(Stenographer)